

[Shri Pranab Mukherjee]

Mr. Halder, this position was explained on the floor of the House on 16th April. When the final figures will be made available, in regard to the eligibility of the cities to be graded accordingly, Government will then take a decision.

In regard to freedom fighters' pension, particularly those Members who were participants in the freedom struggle, certain decisions are being contemplated, but I do not know whether it will be possible to introduce the necessary legislation in the current Session of the House....

SHRI RAMAVATAR SHASTRI:
Why not ?

SHRI PRANAB MUKHERJEE :
Because the time is not there. You know how we are running against time. Obviously, a decision will be taken shortly and it will be communicated to the Hon. Members.

In regard to the suggestions made about other Ministries, I think, some of the Hon. Ministers are present here, and they have noted the suggestions made.

MR. SPEAKER : The question is :

“That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1982-83, be taken into consideration.”

The motion was adopted.

MR. SPEAKER : We shall now take up the Clauses.

The question is :

“That Clauses 2, 3 and 4 and the Schedule stand part of the Bill.”

The motion was adopted.

Clauses 2, 3 and 4 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI PRANAB MUKHERJEE :
Sir, I move :

“That the Bill be passed.”

MR. SPEAKER : The question is :

“That the Bill be passed.”

The motion was adopted.

18.25 hrs.

BUSINESS ADVISORY COMMITTEE

TWENTY-NTINTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) : I beg to present the 29th Report of the Business Advisory Committee.

PAPER LAID ON THE TABLE —Contd.

NOTIFICATION UNDER CENTRAL EXCISE RULES, 1944

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table a copy of Notification No. G.S.R. 327(E) (Hindi and English versions) published in Gazette of India dated the 21st April, 1982 together with an explanatory Memorandum regarding incentive by way of Central Excise Duty rebate for excess production of sugar during May-September, 1982, issued under the Central Excise Rules, 1944. [Placed in Library See No. LT-3975/82].

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, Apr 1 22, 1982/Vaisakha 2, 1904 (Saka).